

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 02
(IB)-1627(PB)/2019

IN THE MATTER OF:

LIC Housing Finance Ltd.

..... Petitioners/Applicant

v.

Victory Infratech Pvt. Ltd.

..... Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 12.07.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

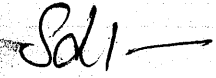
For the Petitioner

Mr. Sharad Singh, Ms. Krati Chohan, Advts.

ORDER

Learned counsel for the petitioner states that the advance notices were served on 22.06.2019 but no affidavit has been filed which is necessary keeping in view the timeline provided for admission of the petition under Section 7(4) of the I & B Code, 2016. Learned counsel for the petitioner seeks and is granted one week time to file an affidavit of service along with the necessary documents.

List on 26.07.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)